

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)**CHENNAI****Original Application No.41 of 2020 (SZ)****IN THE MATTER OF:**

Tribunal on its own motion SUO MOTU based
on the news item published in the Times of
India, Chennai edition dated 17.02.2020,
"Choking Waterways".

.....Applicant(s)

with

The District Collector,
Chennai District and Ors

.....Respondent(s)

**STATUS REPORT FILED ON BEHALF OF CMWSSB-IMPLEADED ON
12.04.2022**

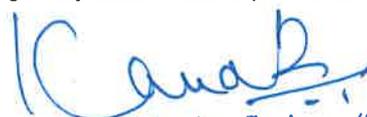
I R.Kannan s/o Thiru.C.Ramasamy,aged 57 years working as Superintending Engineer (Southwest) of Chennai Metropolitan Water Supply and Sewerage Board having office at No.75, Santhome High Road, MRC Nagar, Raja Annamalaipuram, Chennai – 600 028 do hereby solemnly affirm and sincerely state as follows:

1. I am the Superintending Engineer (SouthWest) of Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) office now functioning at No.75, Santhome High Road, MRC Nagar, Raja Annamalai Puram, Chennai – 600 028 and as such I am well acquainted with the facts and circumstances of the case.



**Superintending Engineer (South West)
Chennai Metropolitan Water Supply & Sewerage Board,
Chintadripet, Chennai-600 002.**

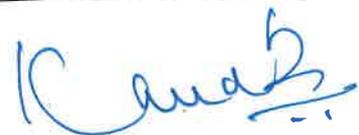
2. I hereby humbly submit the status report on behalf of Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) as per the orders issued by the Hon'ble National Green Tribunal, Chennai – 600 028 on 12.04.2022.
3. I submit that the Hon'ble National Green Tribunal (NGT), Southern Zone(SZ), Chennai has taken up suo motu case based on the News item in the "Times of India" Chennai edition dated 17.2.2020 "choking waterways"
4. I submit that the Hon'ble Tribunal in its order dated 20.2.2020 in Original Application No.41 of 2020 has constituted a Joint Committee comprising of the (1) District collector of Chennai (2) Official from Chennai River Restoration Trust (3) Commissioner, Greater Chennai Corporation (4) Tamil Nadu Pollution Control Board to inspect the area in question including the beach confluence area where the Adayar River reaches the sea and submit a factual and action taken report.
5. I submit that on consideration of the report, the Hon'ble Tribunal in its order dated 12.04.2022 has mentioned that Chennai Metropolitan Water Supply and Sewerage Board is not a party to the proceedings. The Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) is Suo-Motu impleaded as party to the proceedings to file the report.
6. I submit that as directed by the Tribunal order, dated 12.04.2022 Chennai Metropolitan Water Supply and Sewerage Board has carried out independent investigation and submit the report as follows.
 - a. I submit that in November 2011, Chennai city limits were extended to cover the 42 adjacent urbanized areas. The O & M of water supply in the erstwhile Mugalivakkam, Manapakkam, Nandambakkam Panchayat, Meenambakkam Town Panchayat along with water supply and sewer systems in Alandur Municipality were brought under the jurisdiction of depot 156 to 167, Area-XII, CMWSSB.
 - b. I submit that In Depots-160 to 167 i.e., under the erstwhile Alandur Municipality a comprehensive sewerage system was provided in the


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Chennai Metropolitan Water Supply & Sewerage Board,
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year 2005. In Depot-159, Meenambakkam a comprehensive sewerage scheme was completed and put into public use during the year 2015. In Depot-156 (Mugalivakkam) and Depot-157 (Manapakkam) area, providing comprehensive sewerage scheme works are under progress in the respective UGSS project. For Depot-158 Nandambakkam, detailed project report has been prepared and is in advanced stage of appraisal in TUFIDCO&TNUIFSL for fund tie up.

- c. I submit that M/s.WAPCOS consultant engaged by CRRT in its report has identified 20 outfalls in Manapakkam Canal. Based on the report, a joint inspection has been made on 05.05.2022 by the officials of CMWSSB and GCC along Manapakkam Canal for a length of 6.9Km originates from Porur Eri (Surplus from Porur Eri) and confluences at Adyar River behind Officers Training Academy from Kundrathur Main Road, junction of Ponnambalam Street at Kolapakkam. The details of outfalls inspected and the inspection report of each outfall is furnished below:

Outfall Nos L – Left R- Right	Location	Flow Qty as furnished by M/s.WAPCOS (in MLD)	Description
MPL-1, MPR-2 & MPR-5	Kundrathur main Road & Madha Nagar 2 nd main Road	0.31	The discharge from two outfall points inspected on both sides of Manapakkam Canal at Kolapakkam are from the SWDs running along Kundrathur Main Road. Discharge from third outfall point is from Kolapakkam area and these 3 locations fall outside city limit and there is no Underground Sewerage Scheme (UGSS) available in this Kolapakkam area which



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Outfall Nos L – Left R- Right	Location	Flow Qty as furnished by M/s.WAPCOS (in MLD)	Description
			comes under Kundrathur Municipality.
MPL-3, MPL-4, MPL-8, MPL-11, MPL-13 & MPL-15, MPR-17 MPR-9, MPR-10 & MPR-14	T.PonnambalamSalaiMadha Nagar Ganga Street Sindhu Street Mahalakshmi Nagar VGN Lakshmi Nagar Cauvery street Sindhu Street &Mahalakshmi Nagar	0.39	Six outfall points are inspected on the left side of Manapakkam Canal and Four outfall point on the right side. The discharges through these outfalls are found to be from Mugalivakkam in Area-XII for which Underground Sewerage Scheme is in progress whereas 54% of works have been completed as on August 2022 and expected to be completed by 30.09.2023 On completion of UGSS scheme, these outfalls will be plugged.
MPL-18, MPR-19 & MPL-20	Manapakkam Road	0.24	Discharge from these three outfalls are found to be from Manapakkam in Area-XII for which Underground Sewerage Scheme is in progress whereas 64 % of works have been completed so far and expected to be completed by September 2023. On completion of UGSS scheme, these outfalls will be plugged.
MPL-6, MPL-7, MPR-12 & MPR-16	Madha Nagar 2 nd MRK Nagar Farming Land (not approachable) & VGN Lakshmi Nagar	-	Four Outfall points are found to be dry.



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- d. I submit that out of 20 outfalls, identified by M/s.WAPCOS consultant, 16 are in wet condition and 4 are in dry condition. On completion of Mugalivakkam UGSS, 10 outfalls will be plugged and on completion of Manapakkam UGSS, 3 outfalls will be plugged. The balance 3 outfalls are located outside city limit in Kolapakkam in Kundrathur Municipality.
7. In addition to the above facts, I submit the following details for consideration.

(a) MUGALIVAKKAM UNDER GROUND SEWERAGE SCHEME (DIVISION - 156)

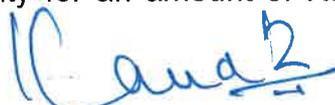
The Government accorded Administrative Sanction for Rs.513.33 Cr vide G.O.Ms No.105,MA&WS(MC.I)Dated 11.07.2013 for 20 Works (15WSS & UGSS) Under this G.O. UGSS for Mugalivakkam is one of the works. The project work commenced on 01.07.2019.

Mugalivakkam Sewerage Scheme comprises of a collection system of 50.50 km with 1900 Nos of machine Holes. 2 Nos of Pumping Stations are being constructed at Ramachandran street (Zone -1) and S.S.Koil street (Zone - 2). Laying of Pumping main from Zone 1 to Zone 2 SPS and Zone 2 to Nesapakkam Sewage Treatment Plant for treatment and disposal. Zone 2 Sewage Pumping Station work not yet commenced at S.S.Koil Street due to Public protest. Now alternate site identified at Depot 156 and redesigning work is under progress

An overall Physical Progress of 54 % has been achieved so far and the scheme is expected to be completed by September 2023.

(b) MANAPAKKAM UNDER GROUND SEWERAGE SCHEME (DIVISION -157)

The Government accorded Administrative Sanction vide G.O.(Ms).No.108, MA&WS(MW) Dept, dated 20.10.2017 for Providing Comprehensive Underground Sewerage Scheme to Manali, Chinnasekkadu, Karambakkam and Manapakkam in Chennai City for an amount of Rs.233.05



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Crores out of which an amount of Rs.54 Crores has been earmarked for Manapakkam Scheme. The project work commenced on 01.07.2019 and is under progress.

Manapakkam Sewerage Scheme comprises of a collection system of 24.39 Km with 896 Nos of machine Holes. 2 Nos of Pumping Stations are being constructed at River View Colony and Indira Nagar and 4 Nos of Lift Stations are being constructed at Macro Marvel Nagar, Sathya Nagar, Sethulakshmi Nagar and Shajan Enclave. Sewage from Manapakkam is proposed to be conveyed to Ramapuram Pumping Station and from there it will be conveyed to Nesapakkam Treatment Plant for treatment and disposal.

An overall Physical Progress of 64 % has been achieved so far and the scheme is expected to be completed by September 2023.

8. I humbly submit that as observed the households at Mugalivakkam and Manapakkam are following septage management at present by engaging Private sewer tanker Lorries. CMWSSB awarded work order for two (2) numbers of Hired sewer tanker lorries on 20.07.2022 for septic tank clearance and the agreement will be executed with the following conditions.

As per Contract condition (18) - If unauthorised trips are detected by the Departmental officers, the contract is liable for termination besides levying penalty as may be decided by the competent authority.

As per Contract condition (27) - The Board will fix and maintain GPS instruments in all tankers at the Board's cost. The cost of rental and O&M of GPS device will be borne by the contractor. Executive Engineer STP will maintain the GPS records. In order to ensure that there is no illegal letting out of sewage until the UGS system is completed, the sewer tanker lorries are used for removing the sludge from the septic tank of each house and decanting into the nearest Sewage Treatment plant maintained by the Board.



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The allotted sewer lorries will be used for Septage Management in addition to Private sewer Tankers. Consumers can avail this service by calling 044-4567 4567.

9. I humbly submit that Illegal Letting of sullage/sewage water if any into Storm water drain is monitored and action is being taken by Greater Chennai Corporation under sub section (5) of sec 202 R/W SEC R/W 357(1) schedule VII of CCMC Act 1919, as the storm water drains are maintained by Greater Chennai Corporation. Illegal Letting of sullage/sewage water will be monitored closely in coordination with Greater Chennai Corporation. CMWSSB will work in tandem with the Greater Chennai Corporation in identifying and plugging of these illegal drains and ensure that those houses use only the above mentioned sewer tanker lorries until completion of the sewerage system.

10. I humbly submit that on completion of the Underground Sewerage project at Mugalivakkam and Manapakkam, outfalls within city limit will be plugged.

It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to accept my response on behalf of the Board and thus render Justice.

Superintending Engineer (South West)
Chennai Metropolitan Water Supply & Sewerage Board,
Chintadripet, Chennai-600 002.

Solemnly affirmed in Chennai
this the 2nd day of August .2022
and signed his name in my
presence

Before me

ADVOCATE : CHENNAI

I. Pollock Samuel
57, L.R., M.H.C., C 4 - 104.

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O.A. No. 41 of 2020 (SZ)

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Vs

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REPORT FILED BY 13TH RESPONDENT

Mr. Gautham S Raman
Counsel for 13th Respondent